

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1965**

**ANSWERED ON FRIDAY THE 21<sup>st</sup> DECEMBER, 2018**

**AGRAHAYANA 23, 1940 (SAKA)**

**SOCIAL AUDIT OF CSR FUNDS**

**QUESTION**

**1965. SHRI PRALHAD JOSHI:**

**SHRI DEVJI M. PATEL:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

**(a) whether the lack of social audit of the utilisation of Corporate Social Responsibility (CSR) funds has made it convenient for the public sector and private sector enterprises to misuse the funds earmarked under CSR;**

**(b) if so, whether the Government proposes to make provision of spending 80 per cent funds only on panchayats, schools, hospitals and primary health centres and if so, the details thereof;**

**(c) whether it is being planned to upload the complete details of CSR funds of all the public and private sector industries including the details of funds allocated, the funds spent and the name of the institution on website to ensure transparency and if so, the details thereof;**

**(d) whether the Government is also planning to upload the criteria of selection and rating of NGOs on the Department's website and if so, the details thereof; and-**

**(e) whether the Government has asked the Public Sector Companies to select the districts on the guidelines of Planning Commission to spend their CSR funds and if so, the details thereof indicating the names of all the public sector companies including Oil and Natural Gas Corporation (ONGC) and Concord India along with the names of the districts selected along with the funds spent by the said PSUs during the last three years?**

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी० पी० चौधरी)

**(a) to (c) : Section 135 (3) & (4) of the Companies Act, 2013 (the 'Act') empowers the Board of the company, and its CSR Committee to select**

**contd.....2/-**

**programmes / projects / activities to be undertaken, allocation and utilization of CSR funds towards such activities, selection of implementing agencies (if any) and to monitor the same. Section 135 (5) read with Section 134 (3) (o) of the Act mandates the Board to disclose in its report, the CSR Policy developed and implemented by the company, including the details like funds earmarked, expenditure made, implementing agencies appointed etc. The details reported in the annual financial statement of the company are required to be audited by the auditor of the company under the Act.**

**To ensure transparency and accountability in utilization of CSR funds, Ministry of Corporate Affairs has launched National CSR Data Portal ([www.csr.gov.in](http://www.csr.gov.in)) displaying disclosures made by companies in MCA21 registry.**

**(d) : No such proposal is under consideration of the Government.**

**(e): The Department of Public Enterprises (DPE) is the nodal department for all Public Sector Undertakings (PSUs). As reported by DPE, vide 'Guidelines on CSR for CPSEs dated 10.12.2018 it has inter-alia been recommended to give preference to aspirational districts while undertaking CSR activities. Information on funds spent by CPSEs in specific districts is not maintained by DPE.**

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